

MUNICIPAL ASSESSMENTS, MADRAS

ACT NO. XXVII. OF 1836

[Rep., Act. 26 of 1856]

[7th November, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 7th November, 1836.*

I. It is hereby enacted, that from the First day of December 1836, no Assessment made by the Justice of the Peace for the Presidency of Fort St. George, under the authority of the Act of Parliament of the 33 Geo. III. Cap. 52, shall be levied until the same shall have been approved by the Governor in Council of Fort St. George.

II. And it is enacted, that it shall be lawful for the said Governor in Council of Fort St. George, by an Order in Council, to exempt any District, or portion of a District, from payment of any such Assessment.

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